

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.134 of 2016 (SZ)

In the matter of

1. M/s.Chippada Divis Laboratories,
Badithula Sankshema Sangham,
Rep. by its President R.Narasinga Rao,
H.No.603, City Nagar, Chippada,
Bheemunipatnam, Vishakapatnam District

.. Applicant

Vs.

1. Union of India
Rep. by its Secretary,
Ministry of Environment & Forests,
Paryavaran Bhawan, CGO Complex,
Lodi Road, New Delhi 110003
2. State of Andhra Pradesh,
Rep. by its Secretary,
Department of Environment,
Mantralaya, Hyderabad
3. The Chairman,
Central Pollution Control Board,
Parivesh Bhavan,
CBD cum Office Complex,
East Arjun Nagar, New Delhi 110032
4. The Chairman,
Andhra Pradesh State Pollution Control Board,
2nd Floor, HUDA Complex,
Maitrivaram, S.R.Nagar,
Hyderabad 500038
5. The District Collector,
Vishakhapatnam District,
Vishakhapatnam
6. M/s.Divi's Laboratories Ltd.
Rep. by its Chairman,
(Unit -2) Divi's Towers,
7-1-77-E1/303, Dharam Karan Road,
Ameerpet, Hyderabad 500016

.. Respondents

Counsel appearing for the applicants:

M/s.K.Subburam & K.Sivakumar

Counsel appearing for the respondents

Mr.M.R.Gokul Krishnan for R1

Mrs.Yasmeen Ali for R2 & R5

Mr.D.S.Ekambaram & P.Jayalakshmi for R3

Mr.T.Sai Krishnan for R4

M/s.R.Parthasarathy, Rahul Balaji
& Vishnu Mohan for R6

O R D E R

Present

Hon'ble Shri Justice Dr.P.Jyothimani, Judicial Member

Hon'ble Shri P.S.Rao, Expert Member

24th May, 2017

There is no representation on behalf of the applicant.

The learned counsel appearing for 6th respondent has brought to the notice of this Tribunal the stand taken by MoEF & CC as well as Andhra Pradesh Pollution Control Board which has filed a Status Report. The Pollution Control Board in its Status Report has stated that the industry has provided compound wall of height of 7 feet in all directions and has approached MoEF & CC for amendment of Environmental clearance (EC) on 01.06.2016 by making 'on line' application. It is informed that the EAC in its meeting held on 03.05.2017 has considered the proposal of the project proponent and after deliberations recommended the project for amendment of (EC) subject to compliance of certain special and modified conditions and the process of granting EC is pending with MoEF.

Hence the application is dismissed for default.

Justice Dr.P.Jyothimani
Judicial Member



Shri P.S.Rao
Expert Member

सत्यमेव जयते



NGT